

considerable period; if so, the reasons therefore; and

(d) what action Government purpose to take in respect of regularisation of their services instead of keeping them as Casual Labours or Muster Roll Employees only for years together ?

THE MINISTER OF COMMERCE OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) Yes Sir.

(b) Directorate General of Supplies & Disposals	53
National Test House	Nil
Chief Controller Accounts	16
Sectt. of the Department	8

(c) and (d) Casual Labourers are engaged on daily wage basis to meet the casual requirements of the Department. The services such labourers are being regularised in Group 'D' posts in accordance with the Govt. orders as and when regular vacancies arise.

Amounts Advanced to Private and Public Sector Sugar Mills

7365. SHRI BHOGENDR A JHA : Will the Minister of FINANCE be pleased to refer to the reply given to U. S. Q. No. 4513 on 25.3.83 regarding outstanding amount of scheduled commercial banks to wholesale trade and state

(a) what are the exact amounts advanced to private and public sector sugar mills as a whole and each of the Sugar Mills in Darbhanga and Madhubani districts of Bihar ;

(b) Whether there is any obligations on mills getting advances from public financial institutions to make instant payment of cane prices to the growers ;

(c) if so, details thereabout ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) ;

(a) : The existing data reporting system does not yield information in the manner asked for. Further, in terms of Section 13 of the Banking Companies (Acquisition & Transfer of Undertakings) Acts, 1970 & 1980 and the customs and usages prevalent amongst bankers, information relating to individual constituents of the banks cannot be divulged. However, according to the Reserve Bank of India, the total outstanding advances of 50 banks (both in the private and public sector) to private and public sector sugar mills as on the last Friday of November 1982 was Rs. 355 crores.

(b) to (d) While there is no obligation on the part of the mills to take advances from public financial institutions for the purpose of making payments to cane growers, the obligation of making payment to cane growers has been cast upon such of the mills as take bank credit and is operated through the mechanism evolved by the Reserve Bank of India. In pursuance of this objective, in November, 1982, the RBI advised banks that although the primary responsibility for the payment of dues to the cane growers rested on the borrowing mills, the banks should watch the position in this regard by obtaining regularly from them the necessary data at frequent intervals. At the same time, the banks are required to satisfy themselves at the time of releasing funds from the cash credit accounts during a month about the end-use of funds already released during the previous month as also that the expenditure estimated to be incurred in that month towards cane payments had actually been incurred.

Extensions After Age of Superannuation in IAAI

7366. SHRI KRISHNA CHANDRA HALDER : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :